

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14 (1)/LA-2005/LJ/07 626

Dated: 31.01.2007

**NOTIFICATION**

No.F.14 (1)/LA-2005/ - The following Act of Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 24<sup>th</sup> January, 2007 and is hereby published for general information: -

**“THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL  
TERRITORY OF DELHI (SALARIES, ALLOWANCES, PENSION,  
ETC.)(AMENDMENT) ACT, 2006  
(DELHI ACT 3 OF 2007)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 7<sup>th</sup> November, 2006).

[24<sup>th</sup> January, 2007]

An Act further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-seventh Year of the Republic of India as follows: -

1. **Short title and commencement.** — (1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pensions, etc.) (Amendment) Act, 2006.  
(2) It shall come into force on such date as the Lt.Governor may, by notification in the official Gazette, appoint.

2. **Amendment of section 3.**— In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995) (hereinafter referred to as “the principal Act”) —

- (i) in section 3 —  
(a) in sub-section (1) —  
(i) for the word “three” occurring after the words “salary at the rate of” and before the word “thousand”, the word “six” shall be substituted;  
(ii) for the word “four” occurring after the words “daily allowance at the rate of” and before the word “hundred”, the word “five” shall be substituted;  
(b) in sub-section (2), for the word “six”, the word “eight” shall be substituted;  
(c) in sub-section (3), for the words “five hundred”, the words “four thousand” shall be substituted;



- (d) in sub-section (4), for the words "seven thousand", the words "ten thousand" shall be substituted;
- (ii) to section 3, the following proviso shall be added at the end, namely:-

"Provided that the rates of salary, daily allowance, constituency allowance and secretariat allowance specified in this section shall be applicable for a period of five years from the date of commencement of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, Etc.) (Amendment) Act, 2006."

3. **Amendment of section 5.** - In the principal Act, in section 5, after the words "Medical Attendance Rules," and before the words "as amended", the words "and the Delhi Government Employees Health Scheme" shall be inserted.

4. **Amendment of section 6.** - In the principal Act, in section 6, for the words "to the reimbursement of full rentals thereof and up to 2000 free local calls per month made there from" occurring at the end thereof, the following shall be substituted, namely:-

"shall be paid four thousand rupees per month to meet the cost of telephone charges that may be incurred by him."

5. **Amendment of section 8.** - In the principal Act, in section 8, in sub-section (1), for the word "one", the word "four" shall be substituted.

6. **Insertion of new section 8A.** - In the principal Act, after section 8, the following section shall be inserted, namely:-

"8A. Reimbursement of electricity and water charges. - A Member shall be entitled for reimbursement of the monthly electricity and water consumption charges in respect of his place of residence subject to a maximum amount of two thousand rupees per month."

7. **Amendment of section 9.** - In the principal Act, in section 9, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Every member shall be paid a pension of one thousand five hundred rupees per mensem, if he has served as a member up to a period of two years but less than four years, three thousand rupees per mensem after completing four years but less than five years and five thousand rupees per mensem after completing five years:

Provided that where any person has served as Member for a period exceeding five years, there shall be paid to him an additional pension of five hundred rupees per mensem



for every year or part thereof, exceeding six months, in excess of five years subject to a maximum of ten thousand rupees per mensem." "



**Joint Secretary (Law, Justice & L.A.)**